

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR ATTIVO ECONOMIC ZONE (KOLKATA) PRIVATE LIMITED OPERATING IN “AUTOMOBILE WORKSHOP” AT PASCHIM MEDNIPUR, WEST BENGAL.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Attivo Economic Zone (Kolkata) Private Limited PAN: AADCB2957M CIN: U34105WB2007PTC120650
2.	Address of the registered office	Unit No. 709, 7th Floor, Merlin Infinite, DN-51, Sector-V, Salt Lake City, Kolkata-700091, Bidhan Nagar CK Market, North 24 Parganas, Saltlake, West Bengal, India, 700091
3.	URL of website	attivoeconomic.sipl@gmail.com
4.	Details of place where majority of fixed assets are located	Paschim Mednipur, West Bengal
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products / services sold in last financial year	As per the last available Audited Financial Statements for the FY 2024-25, revenue from operations was NIL
7.	Number of employees/ workmen	Not Known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The Audited Financial Statements for the F.Y. 2023-24 and 2024-25 are available. These Financial Statements, including Creditors List, can be obtained by emailing to the RP at attivoeconomic.sipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing to the RP at attivoeconomic.sipl@gmail.com
10.	Last date for receipt of expression of interest	Monday, 27th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants	Thursday, 6 th August, 2026
12.	Last date for submission of objections to provisional list	Tuesday, 11 th August, 2026
13.	Date of issue of final list of prospective resolution applicants	Friday, 21 st August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Wednesday, 26 th August, 2026

15.	Last date for submission of resolution plans	Saturday, 26th September, 2026 (Subject to approval by the Adjudicating Authority)
16.	Process email id to submit Expression of Interest	attivoeconomic.sipl@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Known

Mr. Anup Kumar Singh
Resolution Professional
Attivo Economic Zone (Kolkata) Private Limited
IBBI/IPA-001/IP-P00153/2017-2018/10322
AFA Valid till: 30.06.2027
Suite 1B, 1st Floor, 22/28A Manoharpukur Road
Kolkata-700029, West Bengal, India
Date and Place: 28th June, 2026, Kolkata

For All Advertisements Booking
Call : 9836677433, 7003319424

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
ATTIVE ECONOMIC ZONE (KOLKATA) PRIVATE LIMITED OPERATING IN
"AUTOMOBILE WORKSHOP" AT PASCHIM MEDNIPUR, WEST BENGAL.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/services
6.	Quantity and value of main products/services sold in last financial year
7.	Number of employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2) (ii) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date of submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the corporate debtor's registration status as MSME.

Mr. Anup Kumar Singh
Resolution Professional
Attivo Economic Zone (Kolkata) Private Limited
IBBIPA-001IP-P00153/2017-2018/10322
AFA Valid till: 30.06.2027
Suite 1B, 1st Floor, 22/28A Manoharpukur Road
Kolkata-700029, West Bengal, India

FORM NO. RSC - 4
[Pursuant to Rule 3(3)]
BEFORE THE NATIONAL COMPANY LAW
TRIBUNAL BENCH AT KOLKATA
COMPANY Application No 128 (KB) 2025
PERMA COLOURS AND CHEMICALS
PVT LTD

.....Applicant

Publication of Notice

Notice may be taken that an application was presented to the Tribunal at Kolkata Bench, on the 30th Day of April, 2026 for confirming the reduction of the share capital of the above company from Rs. 4,87,54,800 to Rs. 1,95,01,920.

The notices to individual creditor is not required as there is NIL creditors in the company. The list of NIL creditors prepared on the 09th day of July, 2025 by the company is available at the registered office of the company at 52, Deshapriya Park East (Ground Floor), Kolkata - 700029 for inspection on all working days, 10 AM to 4 PM between 29th June, 2026 to 06th July, 2026. If any creditor/person has any objection to the application, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his Authorized Representatives, if any, to the undersigned at Abhishek K Pandey Associates, P-38 Princep Street, 1st Floor Room No. 12, Kolkata - 700072 within 2 weeks of date of this notice.

If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above petition to reduce the share capital of the company, be treated as correct.

It may also be noted that a hearing has been fixed for Friday, 10th Day of July, 2026 on which the Tribunal shall hear the application. In case any creditor/person intends to attend the hearing he/she should make a request along with his/her objections, if any.

Dated : 28.06.2026
Place : Kolkata

Sd/-
ABHISHEK KUMAR PANDEY
(Practicing Company Secretary)
(Authorized representative for the petitioner)
Address : F-38, Princep Street, 01st Floor
Room No. 12, Kolkata - 700072
Mobile : 9903045753
Email : abhishek@akpandeyassociates.com

THE BIGGEST CAPITAL
ONE CAN POSSESS

KNOWLEDGE

FINANCIAL EXPRESS
Read to Lead

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
(भारत सरकार का उपक्रम)

pnb
(Govt. of India Undertaking)

E-AUCTION
SALE NOTICE

ARMB : Purba Medinipur, Padumbasan, P.O. - Tamluk, Dist - Purba Medinipur, Pin - 721 636
Mobile No. : 94748 54059, e-mail : cs8300@pnb.bank.in / copurbarmb@pnb.bank.in

Annexure - B
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorized Officer of the Bank / Secured creditor, will be sold on "As is where is", "As is What is" and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantors(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sl. No.	Name of the Branch Name and Account Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagors of Property (ies))	A) Dt. of Demand Notice U/s. 13(2) of SARFAESI Act, 2002 B) Outstanding Amount C) Secured Date U/s. 13(4) of Sarfesi Act 2002 D) Nature of Possession Symbolic / Physical / Symbolic Possession	A) ERMED Price B) ERMED C) Bid Increase Amount	Date / Time of E-auction Details of the Encumbrances known to the Secured Creditors
1.	B.O. : ARMB, Purba Medinipur M/s. Bimala Tiles, Proprietor : Gourhari Mondal. S/o. Khagendranath Mondal Vill - Kismet Bajkul, P.O. - Thathibari, P.S. - Bhupatinagar, Dist - Purba Medinipur, Pin - 721 655. Gourhari Mondal, S/o. Khagendranath Mondal Vill - Kismet Bajkul, P.O. - Thathibari, P.S. - Bhupatinagar, Dist - Purba Medinipur, Pin - 721 655.	All the part and parcel of the immovable properties consisting of Land & Building & Dwelling House situated at Holding / Premises No. 1528 (R/S) / Plot No. 1541, J.L. No. 153, measuring 2,00 Decimal, Mouza - Tetihari, P.S. - Bhagabandpur, vide Deed No. 3036 of 2001, dated 22.06.2001, owned by Gourhari Mondal, S/o. Khagendranath Mondal.	A) 07.03.2023 B) Rs. 1,00,95,435.41 (Rupees One Crore Ninety Five Thousand Four Hundred Thirty Five and Forty One Paise only) and further interest thereon from 29.05.2026 C) 02.06.2023 D) Symbolic Possession	A) Rs. 32,20,000.00 B) Rs. 3,22,000.00 C) Rs. 25,000.00	17.07.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
2.	B.O. : ARMB, Purba Medinipur M/s. Karan Feed Center Proprietor : Debudul Karan Vill - Dakshin Nischinta, P.O. - Dhanghara, Dist - Purba Medinipur, Pin - 721 444 (W.B.) Debudul Karan, Proprietor of M/s. Karan Feed Centre, S/o. Sunil Karan Debanjan Karan Both are at : Vill - Dakshin Nischinta, P.O. - Dhanghara, Dist - Purba Medinipur, Pin - 721 444 (W.B.)	Equitable mortgage of all the part and parcel of the immovable properties consisting of Bastu Land and building at Mouza - Dakshin Nischinta, P.S. - Marshda Dist - Purba Medinipur Pin - 721 444, J.L. No. 44, Khatian No. 529, Plot No. (RS)(LR) 375, Total Area - 8 Decimal, in the name of Debanjan Karan vide Gift Deed No. I-716 dated 16.03.2017 under A.D.S.R. - Contal - II.	A) 13.09.2024 B) Rs. 38,51,049.63 (Rupees Thirty Eight Lakhs Fifty One Thousand Forty Nine and Sixty Three Paise only) and further interest thereon, C) 27.11.2024 D) Symbolic Possession	A) Rs. 14,80,000.00 B) Rs. 1,48,000.00 C) Rs. 10,000.00	17.07.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
3.	B.O. : ARMB, Purba Medinipur M/s. Maa Kali Enterprise, Prop. : Manas Bhunia Vill - Chiranjibpur, Debhog, P.O. - Chiranjibpur, P.S. - Chiranjibpur, Dist - Purba Medinipur, Pin - 721 657. Manas Bhunia, Prop. of M/s. Maa Kali Enterprise S/o. Paritosh Bhunia Simpita Bhunia (Guarantor), W/o. Manas Bhunia Both are at : Sampul Apartment, Flat No. E, 4th Floor, P.O. - Kshudiram Nagar, Haldia, Dist - Purba Medinipur, Pin - 721 607. Ashoke Pothasini (Guarantor), S/o. Chandipada Vill & P.O. - Kashberia, Shibrannagar, Dist - Purba Medinipur, Pin - 721 635. Sebananda Bhunia (Guarantor), S/o. Santosh Bhunia S/o. Santosh Bhunia Vill & P.O. - Kashberia, Shibrannagar, Dist - Purba Medinipur, Pin - 721 635. Sadananda Bhunia (Guarantor), S/o. Santosh Bhunia At & P.O. - 36/F/1, Fakirapara Road, Behala, Kolkata - 700 034. Tapas Bhunia (Guarantor), S/o. Paritosh Bhunia Vill & P.O. - Kashberia, Shibrannagar, Dist - Purba Medinipur, Pin - 721 635.	Property 1 : All that part and parcel of the immovable properties consisting of Land & Building situated at Holding / Premises No. J.L. No. 147, Khatian Nos. 1223, 1224, 1225, 1226, Plot No. 742, Area 20 Decimals with two storied building Mouza - Sovarampur, P.S. - Sutahata under A.D.S.R. - Sutahata vide Deed Nos. 2687 & 2688 of 2006 Dated 25.05.2006 (execution). Owners : 1) Manas Bhunia, S/o. Paritosh Bhunia, 2) Tapas Bhunia, S/o. Paritosh Bhunia, 3) Sadananda Bhunia, S/o. Santosh Bhunia, 4) Sebananda Bhunia, S/o. Santosh Bhunia. Property 2 : All that part and parcel of the immovable properties consisting of Flat at Sampul Apartment, Flat No. E, 4th Floor, J.L. No. 196, LR Khatian No. 1722, Plot Nos. 609, 610, Area 900 Sq.ft. along with Car Parking Space 80 Sq.ft. Mouza - Brajanathchak, P.S. - Haldia under A.D.S.R. - Sutahata vide Deed No. 1639 of 2013 Dated 01.03.2013 (execution). Owner : Simpita Bhunia, W/o. Manas Bhunia.	A) 13.03.2025 B) Rs. 56,66,000.00 (Rupees Fifty Eight Lakhs Sixty Six Thousands only) and further interest thereon. C) 23.12.2025 D) Symbolic Possession	Property 1 : A) Rs. 55,61,550.00 B) Rs. 5,56,155.00 C) Rs. 50,000.00 Property 2 : A) Rs. 20,23,300.00 B) Rs. 2,02,300.00 C) Rs. 20,000.00	17.07.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank

:- TERMS AND CONDITIONS OF E-AUCTION SALE :-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :-

- The auction sale will be "online through e-auction" portal <https://baanknet.com>
- The intending Bidders / Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 16.07.2026 before the e-Auction Date and time in the portal. The registration, verification of KYC Documents and transfer of EMD in wallet must be completed well in advance, before auction.
- Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 mode i.e. NEFT/Cash/Transfer (After generation of Challan from (<https://baanknet.com>) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
- Platform (<https://baanknet.com>) for e-auction will be provided by e-Auction service provider M/s. PSB Alliance having its Registered Office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400 037 (Contact Phone & Toll Numbers +91-82912 20220). The intending Bidders / Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online Demonstration/Training on e-auction as available.
- The Sale Notice containing the General Terms and Conditions of Sale is available/ published in the following websites/ web page portal : (i) <https://baanknet.com> (ii) www.pnbindia.in.
- The intending participants of e-auction may download free of cost, copies of the Sale Notice, terms & Conditions of e-Auction, Help Manual on operational part of e-auction related to this e-Auction from portal <https://baanknet.com>
- The intending Bidders / Purchasers are requested to register on portal <https://baanknet.com> using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet. Only after sufficient EMD in his wallet, the intending bidder will be able to bid on the date of e-auction.
- Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding.
- During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount to be as mentioned above in respective serials to the last higher bid of the bidders. Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of Ten minutes to the last highest bid, the e-auction shall be closed.
- It is the responsibility of Intending Bidders(s) to properly read the Sale Notice, Terms & Conditions of e-auction, help Manual on operational part of e-auction and follow them strictly.
(i) In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-auction Service Provider (<https://baanknet.com>). Details of which are available on the e-Auction portal.
- After finalization of e-Auction by the Authorized Officer, Only successful bidder will be informed by our above referred service provider through SMS / email. (On mobile no / email address given by them / registered with the service provider)
- The secured asset will not be sold below the reserve price.
- The successful bidder shall have to deposit 25% (Twenty Five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque/ Demand draft issued by a Scheduled Commercial Bank drawn in Favor of "The Authorized Officer, Punjab National Bank". A/c. (Name of the account) Payable at in case of failure to deposit the amounts as above within the stipulated time, the amount deposited by Successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/sale of the property and the defaulting bidder shall not have any claim over the forfeited amount and the property.
- Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 14A-1A of Income Tax Act 1961 and TDS is to be made by the authorized bidder only at the time of deposit of remaining 75% of the bid amount/ full deposit of bid amount.
- The Authorized Officer reserves the right to accept or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
- The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the act.
- The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
- The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement of omission in his proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspect the property in consultation with the dealing officer as per the details provide.
- All statutory dues/attendant charges/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by purchaser.
- The Authorized Officer or the bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
- It is open to the Bank to appoint a representative and make self bid and participate in the auction. For detailed term and conditions of the sale, please refer <https://baanknet.com>
- The sale shall be subject to the Terms & conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.
- The particulars of secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatements or omission in this proclamation.
- The sale will be done by the undersigned through e-auction platform at the Website <https://baanknet.com> on 17.07.2026 from 11.30 A.M. to 3.30 P.M.
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- For detailed term and conditions of the sale, please refer <https://baanknet.com> & www.pnbindia.in

Date : 28.06.2026
Place : Tamluk

Sd/- Mr. Pradip Roy, Authorized Officer
Punjab National Bank, ARMB - Purba Medinipur

AXIS BANK

Axis Bank Ltd,
1 Shakespear Sarani, AC Market Building,
3rd floor, Kolkata - 700071.

POSSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Axis Bank Ltd, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/guarantor/s, in particular, and the public in general, that the undersigned has taken possession of the property, described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after. The borrower/s/guarantor/s, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., from an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. Ms. Safe Water Enterprises 113, New Colony, P.O. - Panihati, Kolkata - 700114. Also at 50 South Station Road, 4th Floor, Agarpara, Kolkata - 700109.	A) Rs. 1648242.40 only due under Loan A/c No. *****0744 as on 10.07.2024. (this amount includes interest applied till 31.03.2023)
2. Mr. Jayid Dasgupta (Partner) S/o Priyotosh Dasgupta Bhabatarni Apartment, Flat No. 3G-H, 3rd floor, 56 North Station Road, Pin - 700109.	A) 26.03.2025
3. Mr. Anil Kumar Roy (Partner) S/o Late Lal Mohan Roy 113, New Colony, P.O. - Panihati, Kolkata - 700114.	A) 24-06-2026
4. Mrs. Ruma Dasgupta W/o Jayid Dasgupta North Station Road Bye Lane, Panihati (M) Agarpara, North 24 Parganas, Pin - 700109.	

Description of the Secured Assets

Property No.1
SCHEDULE "A" ABOVE REFERRED TO (Description of the entire property)
ALL THAT the Piece and Parcel of land classified as "Bastu" having rayat possessory right measuring more or less 2 Cottahs being Holding No. 50 + 2 Cottahs being Holding No. 51) = 4 Cottahs appertaining to R.S. Dag No. 606, under Zamindar Khatian No. 5, corresponding to C.S. and R.S. Khatian No. 6, of Mouza - Tarapukuria, J.L. No. 12, Touzi No. 178, A.D.S.R. No. 24 Parganas, P.S. - Kharakh, District North 24 Parganas, which is within the local limits of Panihati Municipality, bearing amalgamated holding no. 50 of South Station Road, Agarpara, under Ward No. 8 on which the Multi storied building (G+4) has been constructed. BUTTED AND BOUNDED On the North : Others Land, On the South : 28 ft. Wide South Station Road, On the East : Common Passage, On the West : 12 ft. Wide Common Road.

SCHEDULE "B" ABOVE REFERRED TO (Description of the Flat)
ALL THAT a self contained residential flat being No. "4B" on the 4th Floor, South-East-North facing covering a super built up area 852 Sq.ft. (inclusive of all service area consisting of 2(Two) Bed Room, 1(One) Dining, 1(One) Kitchen, 1(One) Toilet, 1(One) W.C. and 1(One) Verandah, Balcony with Marble flooring within the Multistoried building (G+4) into out of and over the "A" Schedule property along with the half of thickness joist and common partition wall and common service area and facilities with 2 cottah & 42 cents all easements, overhead reservoir, septic tank, plumbing, state cases, Lift, Roof of the Building, passages, sewers, etc. together with undivided proportionate share of land in the "A" Schedule etc. and also enjoying common facilities.
The property is in the name of Ruma Das Gupta and Jayid Das Gupta.

Property No.2
ALL THAT the Piece and Parcel of land measuring an area of 13 chittacks 30 Sq. ft. more or less together with 120 Sq.ft. Tile shed lying and situated at Mouza- Sodepur, J.L. No. 8, L.O.P No. 113, C.S & R.S Plot No. 664(P), 885(P), Plot No. 113/C within the jurisdiction of ADSR- Sodepur, within the limits of Panihati Municipality under Ward No. 12, being Holding No. 150 (old) 182(New), New Colony, P.S. - Khardah, North 24 Parganas.
The property is in the name of Anil Kumar Roy.

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. MS. Kolkata Jharhkan and Sankhna Swarn Nagar, Lane No. 5, Sankha Villa, Dankuni, Hooghly, Pin - 712311.	A) Rs. 1939224.01 due under Loan Ac No. *****7260 as on 28.02.2023
2. Mr. Santosh Kumar Sharma (Prop.) S/o Vijay Kumar Sharma Swarn Nagar, Lane No. 5, Sankha Villa, Dankuni, Hooghly, Pin - 712311.	B) 26.03.2025 C) 23.06.2026

Description of the Secured Assets

Property No.1
All that piece and parcel of North facing Flat being No. 201, on the 2nd floor, of the building named "SANKHA VILLA" measuring a covered area little more or less 927 Sq.ft, comprising of marble flooring, 3 bed rooms, 1 living cum dining room, 1 kitchen, 2 toilets, 1 balcony, along with the undivided and proportionate share or interest in the land underneath the said building situated under Mouza - Monohorpur, J.L. No. 98, Touzi No. 17, PO & PS - Dankuni, Pin - 712311, under Dankuni Municipality, Ward No. 11, being Holding No. 25 (old) 24, 5 District- Hooghly, including all easement rights including right to ingress and egress with the common parts including lift and common portion of the said building TOGETHER WITH proportionate right title and interest on common areas, common facilities and common portions and all necessary easement rights. Butted and bounded by : Open space of the project land, / South : Open space of the Project land, East : Flat No. 204, / West : Lift, Stair & landing and other Flat No. 202
The property is in the name of Santosh Kumar Sharma

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. Ms. Joy Maa Tara Egg Centre (Proprietorship firm) 18, Jan Md. Chat Road, Naihati, PO - Naihati, North 24 Parganas, Pin - 743165.	A) Rs. 58,49,929/- (Rupees Fifty Eight Lakhs Forty Nine Thousand Nine Hundred and Twenty Nine only) due under Loan Ac No. *****7983) due on the demand notice date.
2. Mr. Biren Saha (Prop.) S/o Late Niren Chandra Saha 6 No. Bijoynagar Dhankal, Naihati (M), North 24 Parganas, Pin - 743165.	B) 26.09.2025 C) 23.06.2026

Description of the Secured Assets

Property No. 2
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 442, CS & RS Dag No. 485, land measuring about 2 cottah 2 chittack 22.5 Sq.ft.
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 442, CS & RS Dag No. 486, land measuring about 2 cottah 2 chittack 22.5 Sq.ft.
Total land area is measuring about 4 cottah 8 Chittack or 7.12 decimal together with the tile shed measuring about 450 sq.ft, situated under Naihati Municipality, Ward No. 25 , Holding No. 1200 Rishi Bankim Road, Boundaries : North : Boundary of the colony // South : 6 ft wide Municipal Road East : Khal // West : LOP No. 441
This property is in the name of Biren Saha.

Property No. 3
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 441/1, CS & RS Dag No. 485, land measuring about 1 cottah 4 chittack.
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 441/2, CS & RS Dag No. 486, land measuring about 1 cottah 4 chittack.
Total land area is measuring about 2 cottah 8 Chittack or 4.12 decimal together with the tile shed measuring about 100 sq.ft, situated under Naihati Municipality, Ward No. 25 (old) 24 (new), Holding No. 1507 Rishi Bankim Road, Boundaries : North : LOP 441/2 South : 6' ft wide road East : 4ft common passage West : LOP No. 438
This property is in the name of Biren Saha.

Property No. 4
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 441/1, CS & RS Dag No. 485, land measuring about 1 cottah 4 chittack.
• District- North 24 Parganas, PS & ADSR- Naihati, JL No. 5, Mouza - Deulpara gram, LOP No. 441/2, CS & RS Dag No. 486, land measuring about 1 cottah 4 chittack.
Total land area is measuring about 493 sq.ft, situated under Naihati Municipality, Ward No. 25 (old) 24 (new), Holding No. 1231 Rishi Bankim Road, Boundaries : North : LOP 441/2 South : 6' ft wide road East : 4ft common passage West : LOP No. 438
This property is in the name of Biren Saha.

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. Ms. Epitaxy 2 No. Kapasandga, PO- Hooghly, PS- Chinsurah Hooghly, Pin - 712103.	A) Rs. 32,67,516.61 only due under Loan A/c No. *****6288 as on 05.11.2025 (this amount includes interest applied till 05.10.2025)
2. Mr. Ashutosh Dey (Proprietor) S/o Jadab Chandra Dey Sanhati Apartment, 71/15 G T Road Sribasnagar, Chinsurah, Hooghly, Pin - 712103. Also at Municipal Holding No. 562/274/228, Mouza- Kapasandga District & Sub- Registry Office- Hooghly, PS- Chinsurah, Hooghly Chinsurah Municipality, Ward No. 8, Pin - 712103.	B) 27-01-2026
3. Mr. Paritosh Dey (Guarantor) S/o Jadab Chandra Dey 2 No. Kapasandga, PO- Hooghly, PS- Chinsurah Hooghly, Pin - 712103. Also at Municipal Holding No. 562/274/228, Mouza- Kapasandga District & Sub- Registry Office- Hooghly, PS- Chinsurah, Hooghly Chinsurah Municipality, Ward No. 8, Pin - 712103.	C) 23.06.2026

Description of the Immovable Property

All that piece and parcel of land measuring about 3 cottah lying and situate at District & Sub-Registry Office- Hooghly, PS- Chinsurah, within Hooghly Chinsurah Municipality, Ward No. 8, Holding No. 274/228, (Municipal Holding No. 562/274/228) J.L. No. 10, Mouza: Kapasandga, Sabek Khatian no. 605 Hal Khatian No. 583, (L.R Khatian No. 2193) Sabek Dag No. 455, Hal Dag No. 1083 together with building constructed on the said plot of land.
The property is in the name of Paritosh Dey.

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. Ms. Shafikul Sekh (Proprietorship firm) 2. Mr. Abubakar Sekh (Prop.) S/o Md. Abubakar Sekh Both of Village- Karimpur (Hospital Para), PO & PS- Karimpur, Nadia-741152.	A) Rs. 10,85,615.89 (Rupees Ten Lakhs Eighty Five Thousand Six Hundred and Fifteen and Eighty Nine paise only) due under Loan Ac No. *****0107 as on 03.12.2025 (this amount includes interest applied till 05.09.2025) B) 26.09.2025 C) 25.06.2026

Description of the Secured Assets

ALL THAT the piece & parcel of land measuring about 4 decimal situated under District- Nadia, PS- Karimpur, Mouza - 6 No. Karimpur, Sabek Khatian No. 333, LR Khatian No. 2336, RS Dag No. 336, LR Dag No. 1468 together with the building constructed upon the said land, Boundaries : North : House of Bharati Ghosh // South : Land of Sujit Mondal // East : 6 ft wide road // West : Property of Abubakar Sekh
This property is in the name of Shafikul Sekh.

Name & Address of Borrower / Guarantor	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession
1. Ms. Sonora Chicken Holdings/Premises No. 102/77 Gourbagra Road, South Habra, Ward No 14, South Habra North 24 Parganas, Pin-743263	A) Rs. 32,06,543.30 (Rupees Thirty Two Lakhs Six Thousand Five Hundred and Forty Three and Thirty Paise) only due under Loan A/c No. *****0107 as on 03.12.2025 (this amount includes interest applied till 05.09.2025) B) 29-12-2025 C) 25.06.2026
2. Mr. Anup Roy (Prop.) S/o Manik Roy Habra, North 24 Parganas, Pin - 743263	

Description of the Secured Assets

ALL THAT the piece & parcel of land measuring about 3.3 Sataks lying and situate under Mouza Habra, J.L. no. 72, S.R. no. 313, Touzi no. 442, New 14 comprised in Dag no. 14111 corresponding to L.R Dag no. 2838 under Khatian no. 295 within the limits of the Habra Municipality, under Holding no. 128/119, Ward No. 13, C.B. Bye L-2, P.S. Habra, District- North 24 Parganas which is kuttad and bounded by : On the North : By Dag no.1414, On the South : By property of Mintu Karmakar, On the East : Property of Sanjit Mondal & by 6' wide common passage, On the West : By property of Promod Basu.
This property is in the name of Mr. Anup Roy.
Date: 28.06.2026
Place: Kolkata

Authorised Officer
Axis Bank Ltd.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

epaper.financialexpress.com

Kolkata

পড়ুয়াদের একা ঘরে ডেকে যৌন নির্যাতনে অভিযুক্ত প্রধান শিক্ষক

নিজস্ব প্রতিবেদন, মালদা: সরকারি একটি প্রাথমিক বিদ্যালয়ের কচিকাঁচা পড়ুয়াদের একা ঘরে ডেকেই যৌন নির্যাতন চালানোর অভিযোগে উঠল প্রধান শিক্ষকের বিরুদ্ধে। বিষয়টি জানাজানি হতেই রীতিমতো উত্তেজনা ছড়িয়ে পড়ে হবিবপুর থানা এলাকার একটি গ্রামেরে ওই সরকারি প্রাথমিক বিদ্যালয় চত্বরে।

শনিবার নির্যাতিতা কয়েকজন ছাত্রীর পরিবার ও গ্রামবাসীরা দল বেঁধে এই প্রাথমিক বিদ্যালয়ের প্রধান শিক্ষককে ঘেরাও করে বিক্ষোভ দেখান। এমনকি ক্ষিপ্ত জনতা ওই প্রধান শিক্ষককে গণপিটুনিও দেয়। উত্তেজনা চরম আকার নিতেই ঘটনাস্থলে পৌঁছয় হবিবপুর থানার বিশাল পুলিশ বাহিনী। ক্ষিপ্ত জনতার হাত থেকে ওই প্রধান শিক্ষককে স্কুল চত্বর থেকে উদ্ধার করে নিয়ে যায় পুলিশ। পরে ওই স্কুলের এক ছাত্রীর পরিবারের যৌন নির্যাতনের অভিযোগ এবং একদল গ্রামবাসীর প্রধান শিক্ষকের বিরুদ্ধে একই অভিযোগের পৃথক দুটি নালিশ জমা পরে হবিবপুর থানায়। এর পরপ্রেক্ষিতেই প্রধান শিক্ষক সেকলেন মোস্তাককে পকসো আইনে মামলা রুজু করে গ্রেপ্তার করে পুলিশ।

উল্লেখ্য, হবিবপুর থানার দুর্গম এলাকায় রয়েছে সরকারি ওই প্রাথমিক বিদ্যালয়টি। বর্তমানে ওই বিদ্যালয় প্রধান শিক্ষককে নিয়ে

মোট তিনজন শিক্ষক-শিক্ষিকা রয়েছে। পড়ুয়ার সংখ্যা প্রায় ৩৫ জন। বেশ কিছুদিন ধরেই ওই প্রধান শিক্ষক নাকি স্কুলের শেষ হতেই অন্য শিক্ষক-শিক্ষিকারা চলে যাওয়ার পর কচিকাঁচা পড়ুয়াদের একে একে ডেকেই নানা ভাবে যৌন হেনস্থা করত বলে অভিযোগ। বেশ কিছুদিন ধরে এই ঘটনা চলার পর ওই স্কুলের চতুর্থ শ্রেণির এক ছাত্রী গত বৃহস্পতিবার বাড়িতে গিয়ে কান্নাকাটি শুরু করে দেয়। পাশাপাশি তার শরীরের কয়েকটি গোপন জায়গায় ব্যথার কথাও অভিভাবকদের বলে। কারণ জানতে গিয়েই রীতিমতো হতবাক হয়ে যায় ওই ছাত্রীর পরিবার। শুক্রবার স্কুল সরকারি ছুটি থাকায় অবশেষে শনিবার সকালেই ওই ছাত্রীর বাবা-মা এবং পরিবারের কয়েকজন এসে স্কুলের প্রধান প্রধান শিক্ষককে চেপে ধরে। তাকে জিজ্ঞাসা করেইই আরো কয়েকজন তৃতীয় ও চতুর্থ শ্রেণীর ছাত্রীরা প্রধান শিক্ষকের তাদের ওপর নির্যাতনের কথা স্কুল চত্বরেই বলে কাঁদতে শুরু করে। আর তাতে সরগরম হয়ে ওঠে গোটা এলাকা।

নির্যাতিতা চতুর্থ শ্রেণীর ওই ছাত্রীর বাবা পুলিশকে অভিযোগে জানিয়েছেন, কয়েকদিন ধরে মেয়ে বাড়িতে এসে মনমরা হয়ে থাকত। কারও সঙ্গে কথা বলত না। সব সময় কান্নাকাটি করত। আমরা কৃষিকাজ করি। বেশিরভাগ সময় জমিতে থাকতে হয়। তাই এব্যাপারে অতটা

বুঝতে পারিনি। গত বৃহস্পতিবার মেয়ে স্কুল থেকে ফেরার পর হাউমাউ করে কাঁদতে থাকে। এরপর ওর শরীরের স্পর্শকাতর কয়েকটি জায়গায় যন্ত্রণার কথা জানায় এবং প্রধান শিক্ষক তাকে দিয়ে কি ধরনের কুকীর্তি করিয়েছে সেটাও পরিষ্কার বলে দেয়। এরপরই ওই প্রধান শিক্ষককে শাস্তি দিতেই এদিন স্কুলে গিয়ে বিক্ষোভ দেখানোর পাশাপাশি গণপিটুনি দিয়েছি।’ গ্রামের একাংশ ক্ষিপ্ত বাসিন্দাদের অভিযোগ, এই স্কুলের বেশ কিছু ছাত্রীদের সঙ্গেই অশ্লীল আচরণ করে আসছিল ওই প্রধান শিক্ষক। এমনকি মোবাইলে নোঁরা ছবি দেখানো হতো বলে জানতে পেরেছি। এমন ঘটনা জানার পর নিজেদের রাগ ধামিয়ে রাখতে পারি নি। প্রধান শিক্ষক গ্রামবাসীদের ঘেরাওয়ের বিষয়টি আঁচ করতে পেরে পালাবার চেষ্টা করেছিল। কিন্তু ওকে ধরে ফেলা হয়।

এদিকে এই ঘটনায় রীতিমতো অসন্তোষ প্রকাশ করেছেন রাজ্যের মন্ত্রী তথা হবিবপুরে বিজেপি দলের বিধায়ক জোয়েল মূর্মু। বিষয়টি জানার পর তিনি এদিন দুপুরে হবিবপুর থানায় গিয়ে অভিযুক্ত প্রধান শিক্ষকের কঠোর শাস্তির দাবি করে এসেছেন। পুলিশ জানিয়েছে, যৌন নির্যাতনের লিখিত অভিযোগ দায়ের হয়েছে। পক্ষে আইনে ওই প্রধান শিক্ষকের বিরুদ্ধে মামলা রুজু করা হয়েছে।



তৃণমূল নেতাদের বিরুদ্ধে কাটমানির অভিযোগ

নিজস্ব প্রতিবেদন, দুর্গাপুর:

প্রধানমন্ত্রী আবাস যোজনার ঘর তৈরির টাকা থেকে মোটা অঙ্কের ‘কাটমানি’ আদায়ের অভিযোগে তুলে তৃণমূলের প্রাক্তন বিধায়ক নরেন ঘন্টিসি একাধিক নেতার বিরুদ্ধে থানার দ্বারস্থ হলেন দুর্গাপুর-ফরিদপুর রেলের লক্ষরবাঁধ ও চন্দ্রডাঙা এলাকার উপভোক্তারা। তাঁদের অভিযোগ, আবাস যোজনার টাকা অ্যাকাউন্টে ঢোকার পর মাথাপিছু প্রায় ৭০ হাজার টাকা করে জমা করে আদায় করা হত। শনিবার দুর্গাপুর-ফরিদপুর থানায় লিখিত অভিযোগ দায়ের করে ঘটনার নিরপেক্ষ তদন্ত এবং অভিযুক্তদের বিরুদ্ধে কঠোর আইনি ব্যবস্থার দাবি করেন।

অভিযোগের তির তৃণমূলের পঞ্চায়ত সমিতির সদস্যের স্বামী রনজিত মণ্ডল, পঞ্চায়তে সদস্যের স্বামী কাঞ্চন দাস, তৃণমূল নেতা অসিত হাজরা সহ আরও

কয়েকজনের বিরুদ্ধে। অভিযোগকারীদের দাবি, তৎকালীন তৃণমূল সরকারের আমলে কাটমানির প্রতিবাদ করতে গেলেই হুমকি দেওয়া হতো। সেই ভয়েই এতদিন কেউ প্রকাশ্যে মুখ খুলতে পারেননি। রাজনৈতিক পালাবদলের পর সাহস সঞ্চয় করে তাঁরা থানায় অভিযোগ দায়ের করেছেন বলে দাবি করেন। অভিযোগকারী কলাবতী দেবী বলেন, ‘আবাস যোজনার বাড়ির জন্য ৭০ হাজার টাকা অ্যাকাউন্টে এসেছিল। তারপর পুরো কাটাইই রনজিত মণ্ডল নিয়ে নেয়। এত টাকা দেওয়ার পরও আজ পর্যন্ত আমাদের বাড়ি তৈরি হয়নি। তাই আমরা আজ থানায় অভিযোগ জানাতে এসেছি।’ উল্লেখ্য, অভিযোগগুলির সত্যতা এখনও আদালত বা তদন্তকারী সংস্থার মাধ্যমে প্রমাণিত হয়নি। অভিযুক্তদের পক্ষ থেকে এ বিষয়ে এখনও কোনও প্রতিক্রিয়াও পাওয়া যায়নি।

বাম শ্রমিক সংগঠনের বিক্ষোভে উত্তাল রানিগঞ্জ



নিজস্ব প্রতিবেদন, রানিগঞ্জ: ‘বন্ডি

উচ্ছেদ হতে হবে না, চলাতে হবে না বুলডোজার’ এই স্লোগানে শুক্রবার উত্তাল হলে রানিগঞ্জ। বার্নস স্ট্যান্ডার্ড কোম্পানির জমি রেলের নয়, এই দাবিতে ৫ দফা দাবি নিয়ে বিক্ষোভ ও ডেপুটেশন কর্মসূচি পালন করল দুই বাম শ্রমিক সংগঠন।

সংগঠনের অভিযোগ, রেল বার্নস এলাকার জমিকে নিজেদের বলে দাবি করে সেখানে বসবাসকারী বস্তিবাসীদের উচ্ছেদের নোটিস দিয়েছে। যদিও সংগঠনের দাবি, এই জমি রাজ্য সরকারের। এরই প্রতিবাদে এদিন রানিগঞ্জে পথে নামেন শ্রমিক ও বস্তিবাসীরা। ঐতিহ্যবাহী রানিগঞ্জ রেলস্টেশনের সামনে বিক্ষোভ দেখিয়ে রেল কর্তৃপক্ষের কাছে ডেপুটেশন জমা দেন আন্দোলনকারীরা।

সংগঠনের নেতৃত্ব জানান, ‘বার্নসের এই জমি রেলের নয়। দশকের পর দশক ধরে এখানে শ্রমিকরা বসবাস করছেন।

রাতারাতি বুলডোজার চালিয়ে গরিব মানুষের মাথার ছাদ কেড়ে নেওয়া যাবে না।’ তাঁরা আরও জানান, বার্নস সংস্থার কাছে বাসিন্দাদের কোটি কোটি টাকা বকেয়া রয়েছে। সেই বকেয়া আদায়ে আইনি পক্ষেই নেওয়া হয়েছে এবং বিষয়টি বারবার রেলকে লিখিতভাবে জানানো হয়েছে। তারপরও কেন উচ্ছেদের নোটিস দেওয়া হচ্ছে, তা নিয়ে সরব হন বস্তিবাসীরা। ৫ দফা দাবি অবিলম্বে বন্ডি উচ্ছেদের নোটিস প্রত্যাহার করতে হবে। বার্নসের জমিকে রেলের জমি বলে দাবি করা চলবে না। উচ্ছেদের আগে বস্তিবাসীদের পুনর্বাসনের স্থায়ী ব্যবস্থা করতে হবে। বার্নসের বন্ধ কারখানা চালু করে শ্রমিকদের কাজের ব্যবস্থা করতে হবে ও শ্রমিকদের বকেয়া পাওনা মিটিয়ে দিতে হবে। বিক্ষোভকারীরা ঈর্শয়ার দিয়েছেন, দাবি না-মানলে বৃহত্তর আন্দোলনে যাবেন তাঁরা।

ডেঙ্গু প্রতিরোধে সাফাই অভিযান

নিজস্ব প্রতিবেদন, ঝাড়গ্রাম: ডেঙ্গুর বিরুদ্ধে লড়াইয়ের প্রতিরোধই সবচেয়ে বড় অস্ত্র। আর সেই বার্তাকেই সামনে রেখে পরিচ্ছন্নতা ও সচেতনতার ওপর জোর দিয়ে স্বাস্থ্য দপ্তর। বর্ষার মরশুমে মমাঝাহিত দেগের প্রকাশ রুখতে শনিবার গোপীবল্লভপুর ২ নম্বর ব্লকের তপসিয়া গ্রামীণ হাসপাতাল চত্বরে আয়োজিত হল বিশেষ সাফাই অভিযান।

গোপীবল্লভপুর ২ নম্বর ব্লকের ব্লক স্বাস্থ্য আধিকারিক ড. কিংগু রায়ের নেতৃত্বে অনুষ্ঠিত এই কর্মসূচিতে অংশ নেন হাসপাতালের চিকিৎসক, নার্স, স্বাস্থ্যকর্মী, আশা কর্মী ও অন্যান্য কর্মচারীরা। হাসপাতাল চত্বর ও সংলগ্ন এলাকার নিকাশি ব্যবস্থা, খোপখাড় এবং সন্ধ্যা জল জমার স্থানগুলি পরিষ্কার করা হয়। পাশাপাশি মশার প্রজনন রোধে প্রয়োজনীয় পদক্ষেপও গ্রহণ করা হয়। সাফাই অভিযানে ব্লক স্বাস্থ্য দপ্তরের দস্তকি সার্ভাইলেন্স টিম এবং ভেক্টর কন্ট্রোল টিমের সমসারাও সক্রিয় ভাবে অংশগ্রহণ করেন। ডেঙ্গু বহনকারী এডিস মশার সন্ধ্যা প্রজননস্থল চিহ্নিতকরণ, উৎস ধ্বংস এবং সচেতনতা প্রচারে তাঁরা গুরুত্বপূর্ণ ভূমিকা পালন করেন। ড

ল্লেখযোগ্য ভাবে, এদিন ব্লক স্বাস্থ্য আধিকারিক ড. কিংগু রায় নিজেও সাফাই অভিযানে সরাসরি অংশ নেন। স্বাস্থ্যকর্মীদের সঙ্গে কাঁধে

কাঁধ মিলিয়ে হাসপাতাল চত্বর পরিষ্কারের কাজে হাত লাগান তিনি। অভিযানের পাশাপাশি হাসপাতাল চত্বরে উপস্থিত রোগী, পরিজন ও সাধারণ মানুষকে ডেঙ্গু সম্পর্কে সচেতন করার উদ্যোগ নেওয়া হয়। ডেঙ্গুর উপসর্গ, প্রতিরোধের উপায় এবং বাড়ির আশপাশ পরিষ্কার রাখার গুরুত্ব নিয়ে বিস্তারিত প্রচার চালানো হয়।

ব্লক স্বাস্থ্য আধিকারিক ডাঃ কিংগুক রায় বলেন, ক্ষুভেঙ্গু প্রতিরোধে চিকিৎসার চেয়ে সচেতনতা অনেক বেশি গুরুত্বপূর্ণ। বাড়ির আশপাশে কোথাও জল জমতে দেওয়া যাবে না। একটি ছোট পাত্রে জমে থাকা জলও এডিস মশার প্রজনন ক্ষেত্র হয়ে উঠতে পারে। তাই ডেঙ্গুর বিরুদ্ধে এই লড়াইয়ে প্রশাসনের পাশাপাশি সাধারণ মানুষকেও সামান্যভাবে দায়িত্ব নিতে হবে।ক্ষম্তিনি আরও জানান, বর্ষাকালে প্রত্যেককে বাড়ি ও আশপাশের পরিবেশ পরিচ্ছন্ন রাখার বিষয়ে বিশেষভাবে সতর্ক থাকতে হবে। জ্বর বা ডেঙ্গুর উপসর্গ দেখা দিলে দ্রুত স্বাস্থ্যকেন্দ্রে যোগাযোগ করার পরামর্শও দেন তিনি। স্বাস্থ্য দপ্তরের এই উদ্যোগকে স্বাগত জানিয়েছেন স্থানীয় বাসিন্দারা। তাঁদের মতে, এ ধরনের কর্মসূচি শুধু পরিচ্ছন্নতা বজায় রাখতেই নয়, ডেঙ্গু সম্পর্কে জনসচেতনতা বৃদ্ধি এবং রোগ প্রতিরোধে ও গুরুত্বপূর্ণ ভূমিকা পালন করেন।

৮২ জন কৃতী ছাত্র-ছাত্রীকে সংবর্ধনা প্রদান

নিজস্ব প্রতিবেদন, ঝাড়গ্রাম: ভবিষ্যতের পথচলায় শিক্ষার্থীদের অনুপ্রাণিত করতে এবং তাদের সাফল্যকে সম্মান জানাতে চাকুলিয়ায় আয়োজিত হল এক বিশেষ কৃতি সংবর্ধনা অনুষ্ঠান। মাধ্যমিক ও উচ্চমাধ্যমিকে উল্লেখযোগ্য ফল করা ছাত্র-ছাত্রীদের উৎসাহিত করতে শনিবার চাকুলিয়ার পুরানো বাজার এলাকার টাউন হলে অনুষ্ঠিত হয় বর্ণাঢ্য ‘প্রতিভা সম্মান সমারোহ’। অনুষ্ঠানে প্রধান অতিথি হিসেবে উপস্থিত ছিলেন ঝাড়গ্রাম বিধানসভার বিজেপি বিধায়ক

লক্ষ্মীকান্ত সাউ। আয়োজক ছিলেন

ঝাড়খণ্ড রাজ্যের প্রাক্তন বিজৈপির

রাজ্য সভাপতি ডঃ দিনেশানন্দ

গোশ্বামী। প্রদীপ প্রজ্জ্বলন ও মা

সরস্বতীর প্রতিকৃতিতে পুষ্পাঞ্ছ

অর্পণের মাধ্যমে অনুষ্ঠানের সূচনা

হয়। এদিন মাধ্যমিক ও উচ্চমাধ্যমিক

পরীক্ষায় কৃতিত্বের সঙ্গে উত্তীর্ণ মোট

৮২ জন ছাত্র-ছাত্রীকে সংবর্ধনা প্রদান

করা হয়। চলতি বছরে ব্লকের

সর্বোচ্চ নম্বরপ্রাপ্ত ছাত্র অভিনভ

মহাপাত্রের হাতে একটি ট্যাব,

স্কুলব্যাগ ও প্রাথমসাপত্র তুলে দেওয়া

হয়। পাশাপাশি অন্যান্য ৮১ জন



কৃতি পড়ুয়াকেও স্কুলব্যাগ ও মানপত্র প্রদান করা হয়। কৃতিদের সাফল্য

উচ্ছসিত হয়ে ওঠে উপস্থিত

ছাত্র-ছাত্রী, অভিভাবক ও অতিথিরা।

মহা দধি মহোৎসব পালন ইসকন মায়াপুরে

নিজস্ব প্রতিবেদন, নদিয়া: দেশি-বিদেশি ভক্ত সমন্বয়ে পানিহাটি মহা দধি মহোৎসব পালন ইসকন মায়াপুরে। এই উৎসব শ্রীচৈতন্য মহাপ্রভুর প্রেমও শৃঙ্খলে বেধে দেয় প্রত্যেক বছর। চলাছে আষাঢ় মাস, সামনেই প্রভু জগন্নাথ দেবের রথযাত্রা উৎসব সেই উপলক্ষে আলোক শব্দায়া সজ্জিত হয়ে উঠবে ইসকন মায়াপুর। তার আগে এক অনন্য উৎসব ইসকন মায়াপুরে।

শনিবার থেকে শুরু হয় পানিহাটি মহা দধি মহোৎসব, যেখানে দেশি-বিদেশি ভক্তদের সমাগম চোখে পড়ার মতো। আগত প্রত্যেক দর্শনার্থীদের জন্য প্রসাদ বিতরণের ব্যবস্থা থাকে ইসকনের তরফে। যদিও সারা বছরই রীতিনীতি মেনে একাধিক সনাতনি রোয়াজ থাকে মায়াপুর ইসকনে যার অন্যতম মহোৎসব পানিহাটি মহা দধী উৎসব। শুক্রবার সকাল থেকে দূর-দূরান্ত



থেকে দেশীয় ভক্তবৃন্দরা এই মহোৎসবে সামিল হন, এছাড়াও বিদেশি ভক্তরাও একই সঙ্গে মিলিত হন এই মহোৎসবে।

শ্রীচৈতন্য মহাপ্রভুর আবির্ভাব স্মৃতি বিজড়িত ইসকন মায়াপুরে ও ভক্ত সমাগমের চল বয়ে যায়

সারা বছরই, বিশেষ কিছু তিথি উপলক্ষে আরও ভক্তের চল নামে ইসকনের চন্দ্রোদয় মিলেছে। ফলে ফুলে সাজানো হয়েছে ইসকনের বিত্থকে। প্রসাদ হিসেবে অসংখ্য ফল নিবেদন করা হয়েছে ভগবানের উদ্দেশ্যে। থাকে বিশেষ সূর্য্যবস্থা, ভক্তদের প্রসাদ বিতরণ যার অন্ততম দায়িত্ব থাকে ইসকন কর্তৃপক্ষের। এই পানিহাটি মহা দধী মহোৎসব অনান্য রীতি রোয়াজের থেকে কম নয়। আযাচের মেঘের আড়ালে বৃষ্টির কনাকে উপেক্ষা করও ভক্ত সমাগমের চল নামে এই বিশেষ তিথিতে। এ বিষয়ে ইসকন জনসংযোগ

আধিকারিক রাসিক গৌরাদ দাসের দাবি, এই উৎসব শ্রীচৈতন্য মহাপ্রভুর প্রেম শৃঙ্খলে বেঁধে দেওয়ার মতো। জ্ঞান শক্তি ধ্যান যার অন্যতম নাম শ্রীচৈতন্য মহাপ্রভু, তারই এক অন্যতম আবির্ভাব এই পানিহাটি মহা দধী মহোৎসব।